GOVERNMENT OF INDIA DRINKING WATER AND SANITATION LOK SABHA

UNSTARRED QUESTION NO:2300 ANSWERED ON:06.12.2012 DRINKING WATER AND SANITATION FACILITIES IN SCHOOLS Lagadapati Shri Rajagopal;Nirupam Shri Sanjay Brijkishorilal ;Panda Shri Baijayant;Ray Shri Saugata;Sugavanam Shri E.G.

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether Hon'ble Supreme Court has recently issued directives to provide drinking water and toilet facilities in all schools within a period of six months;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government has made any assessment of the number of schools lacking these facilities in various States;

(d) if so, the details thereof, State-wise; and

(e) the steps taken by the Government for implementation of directives of Hon'ble Supreme Court?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF DRINKING WATER & SANITATION (SHRI BHARATSINH SOLANKI)

(a)&(b): Yes Madam. The Hon'ble Supreme Court in writ petition (Civil) No.631 of 2004 in the matter of Environmental and Consumer Protection Foundation vs Delhi Administration and Others, has directed, in its order dated 3.10.2012 to all States and Union Territories to ensure providing toilet facilities for boys and girls, drinking water facilities, etc. if not already provided, within six months.

As part of the implementation of National Rural Drinking Water Programme (NRDWP) and Nirmal Bharat Abhiyan (NBA), greater thrust has been given to ensure 100 percent coverage of rural Government schools with drinking water and toilet facilities by the end of 2012-13.

(c)&(d): Yes Madam. As per the data provided by District Information System for Education (DISE) 2011-12 (provisional) 12.06% of Government elementary schools in the country lack toilet facilities and 5.74% of Government schools lack drinking water facilities. State wise details are at Annexure.

(e): The Sarva Shiksha Abhiyan (SSA) seeks to augment school infrastructure with the objective of meeting Right to Education Act requirements for which so far 8,53,624 toilets and 2,29,840 drinking water facilities have been sanctioned across the States / Union Territories. Moreover in compliance of the Supreme Court's order the Ministry of Drinking Water & Sanitation has written to Chief Secretaries of all States on 9th October, 2012 to personally review the position and give instructions to the concerned officials to comply with the Court's directions.